

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C) No. 10131/2023

(Arising out of impugned final judgment and order dated 06-03-2023 in WA No. 1110/2021 passed by the High Court Of Karnataka At Bengaluru)

SYED GHOUSE MOHIYUDDIN SHAKHADRI

Petitioner(s)

VERSUS

THE STATE OF KARNATAKA & ORS.

Respondent(s)

(FOR ADMISSION and I.R. and IA No.100474/2023-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT and IA No.100475/2023-EXEMPTION FROM FILING O.T.)

Date : 25-01-2024 This petition was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE ANIRUDDHA BOSE
HON'BLE MR. JUSTICE SANJAY KUMAR

For Petitioner(s) Ms. Riddhi Sancheti, AOR

For Respondent(s) Mr. V. N. Raghupathy, AOR
Mr. Manendra Pal Gupta, Adv.
Mr. Varun Varma, Adv.
Mr. M. Bangaraswamy, Adv.
Mr. Premnath Mishra, Adv.

Ms. Kiran Suri, Sr. Adv.
Mr. S.j. Amith, Adv.
Ms. Vidushi Garg, Adv.
Ms. Aishwarya Kumar, Adv.
Dr. (mrs.) Vipin Gupta, AOR

UPON hearing the counsel the Court made the following
O R D E R

List on 01.03.2024 as it is submitted on behalf of the State of Karnataka that a Cabinet Sub-Committee has been constituted and they are deliberating on dispute forming the core of the present special leave petition.

(SNEHA DAS)
SENIOR PERSONAL ASSISTANT

(VIDYA NEGI)
ASSISTANT REGISTRAR